

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 17846-JK (LD ) of 2023**  
**DATED:- 21 - 12 - 2023**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.


**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated: 21.12.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Chief Prosecuting Officer For Spl. Director General CID Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
21.12.23

(Reyaz Ali Bhat)  
Assistant Legal Remembrancer

Annexure to the Government Order No. 17846-JK(LD) of 2023 dated 21.12.2023

S. No.	Title of the case	OIC
1	Ghulam Mohi-ud-din Bhat Alias Cheeni Vs UT of J&K through SHO P/S Awantipora FIR No.25/2022 u/s 8/22;29 NDPS Act	Sh. Mumtaz Ali Bhatti DySP
2	State of J&K Vs Mohammad Shafi Zabü and Ors, FIR No.135/2004 u/s 420,467,468,471,409,120-B RPC, P/S Pulwama	Sh. Showket Ahmad Wani, DySP Hqrs, Pulwama
3	"UT of J&K Vs Dilshada Begum and Anr," FIR No. 01/2022 under section 304 IPC, Police Station Rajbagh	Sh. Ashraf Shaheen SDPO Sadder
4	UT of J&K Vs Imran Faqrooq Para FIR No.245/2021 u/s 8/20 NDPS Act, P/s Qazigund	Sajad Ahmed Malik, SDPO Qazigund,

